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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **MAC.APP. 870/2011 & CM APPL. 8909/2020**

JYOTI SINGH

.....Appellant

Through: Mr. Saurabh Kansal, Advocate.
versus

NAND KISHORE & ORS

..... Respondents

Through: Mr. Gautam Narayan, ASC for
GNCTD/Dept. of Social Welfare with
Ms. Nitika Pancholi, Adv.
Mr Ajjay Aroraa and Mr. Kapil Dutta
for Municipal Corporation.
Mr. Rikky Gupta and Mr Deepesh,
Advcoates for DTC.
Mr. A.K. Soni, Adv. for R-3/
Insurance company.
Mr. Tarun Johri, Mr Ankur Gupta and
Mr Vishwajeet Tyagi, Advocates for
DMRC.
Mr Manish Kumar Srivastava and Mr
Akhil Hasija, Advocates for Tata
Power Delhi Distribution Ltd.
(DISCOM).
Mr Anupam Varma, Mr Nikhil
Sharma, Advocates for BSES RPL
and BSES YPL.

CORAM:

HON'BLE MR. JUSTICE NAJMI WAZIRI

ORDER

% **22.02.2022**

The hearing was conducted through video conferencing.

1. Mr Gautam Narayan, the learned Additional Standing Counsel, GNCTD refers to the affidavit filed by the GNCTD detailing the

administrative directions issued by the Chief Secretary, GNCTD in prompt compliance of this court's order and to the resultant empowerment of persons with special disabilities, especially the wheelchair-bound. He has appointed a Senior IAS Officer, Dr. Rashmi Singh, Executive Director, National Mission for Empowerment of Women at Ministry of WCD, Government of India, and Special Secretary and Director, Social Welfare, GNCTD, as the Nodal Officer. Pursuant thereto, all relevant departments and agencies in Delhi have appointed their respective officers to coordinate with Dr. Rashmi Singh. Promptly thereafter, School of Planning and Architecture, Delhi ('SPA') has been appointed as a nodal agency for technical assistance; a meeting was called by Dr. Rashmi Singh and deliberations were held with many stakeholders and NGOs; Mr Subhash Chandra Vashisht, Executive Director, Centre for Accessibility in Built Environment Foundation ('CABE') has made suggestions regarding provision of enabling facilities to encourage movement of persons with disabilities in public places. Similarly, suggestions have also been given by Mr. Rahul Gambhir, Joint Secretary, National Association for Blind ('NAB'). It is expected that all suggestions of the participants and stakeholders, would also be duly considered.

2. The School of Planning and Architecture, Delhi has been requested by GNCTD to identify and survey five stretches of roads for carrying out "social disability audit". It is to be extensively videographed and photographed. Mr. Narayan further submits that monies for the audit have already been sanctioned. SPA is likely to take two months' time

to complete its audit report.

3. Looking at the urgent need for facilitation of movement of persons with disabilities, the court would request the SPA, to endeavour to submit an interim report by 03.03.2022, so that some immediate remedial measures would be implemented on the identified stretches of roads; especially at bus stops, to facilitate the wheelchair-bound and other disabled persons to access with ease, the public transport services for their commuting in the city. The GNCTD will endeavour to implement the suggestions, including completion of civil works, at the relevant places by the end of March, 2022.
4. Some of the orders passed by the GNCTD and its subsequent actions taken are reproduced hereunder:

GOVERNMENT OF NCT OF DELHI
Department of Social Welfare
GLNS Complex, Delhi Gate, New Delhi – 110002

F.No 82/1402/Acc. Std/AD III/DSW/2021-22/18212-19233


Dated: 30 DEC 2021

ORDER

In compliance of the order of The Hon'ble High Court of Delhi dated 16/12/2021 in the matter of Jyoti Singh vs Nand Kishore- MAC Appeal No. 870/2011, Dr. Rashmi Singh IAS, Special Secretary cum Director, Department of Social Welfare is hereby appointed as the State Nodal Officer in aforesaid court matter, for getting assessment of the current public infrastructure in Delhi related with roads and other modes of transportation apropos persons with disabilities, in accordance with the provisions of the RPwD Act, 2016.

The State Nodal officer shall take all required steps for conduct of Social Disability Audit of existing road and transportation infrastructure in collaboration with the School of Planning and Architecture.

Each Stakeholder Department/agencies concerned with providing accessibility in transportation and roads i.e. the three Municipal Corporations, Department of Urban Development, New Delhi Municipal Council, DTC, Transport Department, PWD, DSIIIDC, DMRC, DTTDC, DDA, Delhi Police, Delhi Traffic Police, Delhi Cantonment Board, DISCOM, Railways and Airport authority shall likewise appoint, nodal officers not below the rank of the Executive Engineer for their respective Departments to assist and coordinate with and render all necessary cooperation to the State Nodal Officer in this regard.


(Vijay Kumar Dev)
Chief Secretary
Govt of NCT of Delhi

F.No 82/1402/Acc. Std/AD III/DSW/2021-22/18212-19233

Dated: 30 DEC 2021

Copy to:

1. Secretary, Department of Social Welfare, GLNS Complex, Delhi Gate, New Delhi – 110 002.
2. Special Secretary cum Director, Department of Social Welfare, GLNS Complex, Delhi Gate, New Delhi – 110 002
3. The Principal Secretary, Department of Public Works, 5th Level, B-Wing, Delhi Secretariat, L.P. Estate, New Delhi-110002.
4. The Principal Secretary, Urban Development Department, GNCTD. 10th Level, Delhi Secretariat, IP. Estate, New Delhi.

LIST OF NODAL OFFICERS under Jyoti Singh vs. Nand Kishore matter of Hon'ble High Court of Delhi

S.No.	Stakeholder Departments/Agencies	Nodal Officer	Designation
1.	Department of Public Works	Sh. Nityanand Bharmar	Superintending Engineer
2.	Urban Development Department	Sh. Satish Kumar	DD LB-II
3.	Transport Department	Sh. Sachin Sharma	Section Officer
4.	Spl. Commissioner of Police/Traffic	Sh. Shive Keshari Singh	DCP Traffic (HQ-II)
5.	Delhi Transport Corporation	Sh. Ashok Kumar	Dy. CGM Civil
6.	South Delhi Municipal Corporation	Sh. Rakesh Kumar	Superintending Engineer
7.	North Delhi Municipal Corporation	Sh. K. D Sharma	Executive Engineer
8.	East Delhi Municipal Corporation	Sh. Surendra Singh	Superintending Engineer(QC)
9.	New Delhi Municipal Council	Sh. R.K. Garg	Executive Engineer (Road- IV) Division
10.	DMRC	Mr. Sheikh Shamim	Mgr/Architecture
11.	Delhi State Industrial & Infrastructure Development Corporation(DSIIDC), Ltd	Mr. Pawan Aggarwal	Superintending Engineer(Civil)
12.	Delhi Tourism & Transportation Development Corporation Ltd (DTTDC).	Sh. Gurucharan Singh	Executive Engineer

13	Delhi Transport Infrastructure Development Corporation Ltd. (DTIDC)	Sh. G.S. Kohli	Executive Engineer (Civil)
14	BSES Yamuna Power Ltd	Sh. Jai Prakash Singh	Addl. Vice President
15	Airports Authority of India(AAI)	Ms. Charal Shukla	GM (Architect)
16	TATA Power Delhi Distribution Limited (TPDDL)	Sh. Vipin Kalia	Deputy General Manager

**DEPARTMENT OF SOCIAL WELFARE
GOVT. OF NCT OF DELHI
GLNS COMPLEX, DELHI GATE, NEW DELHI**

F.No. 82/1402/Acc. Std/ADIII/DSW/2021-22/19167-19197

Dated: 10 JAN 2022

Minutes of the meeting held on 07/01/2022 at 10:30am under the chairpersonship of Special Secretary cum Director, SW through video conferencing with stake holders wrt the matter reg Social Disability Audit (Jyoti Singh vs Nand Kishore MAC APP 870/2011) in the Hon'ble High Court of Delhi

A meeting was convened by Special Secretary cum Director, SW, Dr Rashmi Singh, IAS through video conferencing (VC) on 07/01/2022 at 10:30am in her capacity as the State Nodal Officer with all stakeholders to discuss issues related with social disability audit, and in particular to narrow down on immediate steps for compliance with the directions of the Hon'ble High Court of Delhi dated 16/12/2021 in the matter of Jyoti Singh Vs Nand Kishore MAC APP 870/2011.

The list of members who attended the VC is enclosed as Annexure-I

The meeting started with a brief introduction by DD (Disabilities), Dr A.Madhavi regarding issues at hand i.e. the implementation of the directions of the Hon'ble high Court of Delhi in the matter of Jyoti Singh vs Nand Kishore, where in the Hon'ble High Court of Delhi has taken cognizance of need for accessibility and ease of transportation for seamless travel of PwDs in the city of Delhi.

Special Secretary cum Director, SW chairing the meeting highlighted important provisions of RPwD Act, 2016 and Delhi RPwD Rules 2018 related to accessibility and stressed on the need for effective implementation of the Act and Rules which has also been emphasised by the Hon'ble High Court of Delhi in this matter. The Chairperson also told the participants about the importance given to this issue by the State Commissioner, Persons with Disabilities reiterating directions issued by him regarding accessibility to all concerned while urging DMs to monitor implementation at the district levels. A series of inspection visits were also made by the State Commissioner to each district to review the status of measures taken for accessibility to PwDs.

The deliberations began with a film presentation by Sh. Subhash Vashisht, Executive Director, CABE (Centre For Accessibility in Built Environment) , in which the various hurdles in ease of movement to PwD road users on different stretches of public roads was demonstrated through video footage. He highlighted the lack of accessible sidewalks, tactile orientation for visually impaired, pedestrian connectivity and difficulties in accessibility of crossings, traffic signals and bus shelters. He stressed that intra mode connectivity and pedestrian accessibility should be looked into. Thus, a person who gets down from the metro and has to take

another mode of transport to reach his destination, faces barriers which hinder seamless travel of PwDs. He also pointed out that private modes of transport like taxis are not at all accessible.

Mr. Rahul Gambhir, Joint Secretary, NAB emphasised that a PwD should be facilitated for mobility with dignity. He highlighted the accessibility issues regarding Information Communication Technology and stressed that applications and websites need to be made accessible for PwDs. He demonstrated the same online by reflecting the difficulty in accessing the website of BSES Rajdhani power and how a visually impaired person is unable to fill a captcha code as there is no audio output. With regard to DMRC, Sh. Gambhir stated that though it is quite accessible, the tactile flooring at metro stations which had been designed long back is now encroached by security infrastructure and therefore cannot be used by a visually impaired person. Recharging of metro card application is not accessible and AFC gates are also not accessible for visually impaired as the Visually impaired PwD is not told where to punch in the card and would not know how much fare is being deducted. He also informed about the accessibility standards of ICT laid down by Bureau of Indian Standards (BIS). Since these are a part of the RPwD Rules, they are enforceable and there is a legal obligation on service providers to implement them. In the context of DTC and buses, he stated that the staff deployed on buses are not trained to operate the hydraulic lifts, through which a wheel chair bound person can enter the bus. Thus, staff sensitisation is needed. He also stated that the websites of various airlines also have accessibility issues.

Further, key inputs were given by Ms. Anjee Aggarwal, Samarthyam. She focused on end to end connectivity. She stated that the kerb ramps are encroached by two wheelers and dividers are mostly not accessible for wheelchair users. She also highlighted how the presence of bollards on sidewalks causes inaccessibility to wheel chair users and how creation of a gap of 900mm to 1 metre in the bollards could serve the dual purpose of accessibility to PwDs, pregnant women, senior citizens and also prevent misuse of the sidewalk by two wheeler drivers. She highlighted the non accessibility of crossings, signage and signals. She stated an example of the state of Tamil Nadu where all light signals have been converted to audio signals to ensure accessibility. She also emphasised on the need for sensitisation and capacity building of engineers in civic agencies and PWD to ensure accessibility in the built environment. She also stressed that Access officers should be appointed in every zone to ensure sustainability in terms of accessibility.

From the Dept of Social Welfare, DD Disability, Ms A. Madhavi rendered a PPT drawing the Genesis/chronology of events under the court case. Discussion was held regarding nodal officers appointed by various stakeholder/agencies to ensure a definite point of contact for sustained involvement on the issue in future with regard to the court case. It was reiterated that Chief Secretary, Delhi had nominated Dr Rashmi Singh IAS as state nodal officer but each department was to appoint an appropriate officer as the Nodal Officer at their end. Names of those where nominations had been received were read out with the request to others to have the nominations shared without delays.

Sh. R.K. Khanagwal, General Manager (Law), Airports Authority of India informed that the AAI has nominated a nodal officer namely Ms. Charul Shukla, General Manager(Architect), for this purpose. However, since the IGI Airport is manned by a private party, they have been informed by Airport Authority of India to nominate a nodal officer from their end also. The Chair requested the representative of AAI to forward the mail sent in this regard to the private agency from AAI.

Director, School of Planning and Architecture, Professor P.S.N. Rao explained about the methodology proposed by them for conducting the Social disability audit as per directions of the Hon'ble High Court. He apprised that a proposal with financial implication has already been submitted to the Department of Social Welfare in this regard, which is being processed by them and once he receives a formal communication in this regard the work would be rolled out on ground. He stated that the process would also involve a more in-depth consultation with all stakeholders. He shared the road stretches that had been narrowed down by them for the proposed audit, namely

- North Delhi- Sharnath Marg
- South Delhi - Africa Avenue Road and Panchsheel club to Chirag Delhi Flyover
- East Delhi - Surajmal Vihar Road
- West Delhi- Sector 6 to Sector 4 Dwarka Road.
- Central Delhi - CGO complex, Lodhi Road to Aurobindo Marg

The same had been identified based on frequent usage by PwDs and also those which are doable i.e. which are relatively free from encroachment or other complicated issues. At the same time SPA was open to considering suggestions from the stakeholders regarding the choice of roads to be taken up- one each in South, West, North, East and Central districts.

Dr Rao also shared that the access audit check list prepared by the Department of Social Welfare and shared with them and the suggestions from stakeholders will be used as reference points. The data would be collected on the basis of the check list, through observation and measurements. Photography and videography would be done. The data would be compiled, analysed and findings would be presented to the Department. Subsequent to discussing the findings with the Department, the detailed project Report would be submitted for consideration of the Government wherever structural improvements were required. He informed that four senior faculty members including himself would be part of the team to undertake this exercise. Youngsters in the SPA would be participating in the actual data collection.

Ms. Uma Tuli, Founder, Amar Jyoti Charitable Trust, shared her valuable experiences in the field of accessibility. She emphasised on adoption of a regular monitoring and evaluation system for a sustainable solution to achieve the goal of accessibility.

Ms. Anjee Aggarwal, Samarthyam requested SPA to include footover bridges, roads in vicinity of hospitals and public toilets in the audit. She also offered to share the checklist for access audit developed by Samarthyam with SPA which could assist in audit process. SPA welcomed the suggestion and assured that the same will be duly considered. She further suggested that the area near Safdarjung hospital should be access audited, as lots of patients with mobility issues frequent the area.

Sh. Nitya Nand Bharmar, Nodal Officer, PWD stated whichever road stretches are finally selected, their agency would be giving its full support for the exercise. The following roads as identified by PWD could also be considered :

- i. North District – a) Mall Road b) Transport Nagar- Samaypur to Shahabad dairy c) Ramdev Chowk to Narela Y junction
- ii. South District – a)Aurbindo Marg b)Ring Road- Safdarjung to Hyatt c) Siri Fort Road
- iii. East District- a) Narwana Road b) Vikash Marg-Laxmi Road to Karkari More c) ROB 36 Road
- iv. West District- a) Sivdas puri Marg b) Hemwanti Nandan Bahuguna Marg c)Patel Marg
- v. Central district – a) Shyamnath Marg b)Bahadur Shah Marg

Sh. Rahul Gambhir of NAB suggested two locations for audit which are Vivekananda Marg and Munirka to Hyatt Hotel (including Munirka Station) as a lot of PwDs travel through this stretch since it is near NAB.

Sh. Vashisht suggested two locations for conducting access audit viz Satguru Man Singh Marg and road from Munirka to Hotel Hyatt. Ms. Shobha Tuli, Secretary, Thalasseemics India assured that she shall share best practices followed in other parts of the world and specifically Amsterdam to serve as a reference point.

Sh. T.R. Meena, Nodal officer, New Delhi Municipal Council, highlighted various accessibility works completed in NDMC area with active support from Anjee Aggarwal of Samarthyam, NGO. He suggested that roads in NDMC area could serve as a good model of accessibility.

Representatives of BSES Yamuna Power Ltd and BSES Rajdhani Power Ltd , who attended the meeting physically, also shared their perspective on the issue with the chair. They stated that it is their mandate to ensure proper lighting in the identified stretches and they were open to suggestions wherever it was felt that lighting needed to be improved. Sh. Santosh, Section Officer office of SCPD and Sh. R.A. Khan, Suptdt, Deptt. of Social Welfare pointed out that pot holes on roads and sidewalks left only partly covered after digging by electric power companies pose a risk to road and foot path users. Further, it was pointed out the electric poles should not be placed in such a way as to cause obstruction on the

sidewalks to wheel chair bound users and others. The representatives of the power companies assured to look into these issues.

It was also felt by the participants that a senior level authority in the district should be overall responsible for monitoring of the road and public infrastructure usage and ensure removal of bottle necks identified through periodic audit , in coordination with concerned civic agencies and other stakeholders. .

The chair exhorted all participants to mail any further suggestions on the subjects and specifically on locations/ stretches of roads on 07.01.2022 itself, so that locations can be finalised for audit by the SPA based on the inputs received. She urged all nodal officers to extend full support in the process of the audit and also urged simultaneous actions to be taken by the agencies for improving accessibility for Persons with Disabilities. She emphasised that the larger perspective of making the city inclusive to all must strive to be the driving force for all concerned

The meeting ended with a vote of thanks to the chair.

These minutes are issued with approval of the Special Secretary cum Director, SW/ State PwD Officer

Dr. A. Madhavi
10/1/22
(Dr. A. Madhavi)

Deputy Director (PwDs Welfare)

No. 82/1402/Acc. Std/ADIII/DSW/2021-22/19167-19197 Dated: 10 JAN 2022
Copy to:-

1. State Commissioner for Persons with Disabilities, 25-D, Mata Sundari Road, Near Guru Nanak Eye Centre, New Delhi -02
2. Director, School of Planning and Architecture, 4 Block-B, Indraprastha Estate, New Delhi - 110002
3. Sh. Nitya Nand Bharmar, Superintending Engineer, Public Works Department, 5th Level, B-Wing, Delhi Secretariat, LP. Estate, New Delhi-110002.
4. Sh. Satish Kumar DD LB-II, Urban Development Department, GNCTD. 10th Level, Delhi Secretariat, IP. Estate, New Delhi.
5. Sh. Sachin Sharma, Section Officer, Transport Department, Govt. Of NCT of Delhi, 5/9 Under Hill Road, Delhi-110054.

6. Sh. Shive Keshari Singh, DCP Traffic (HQ-II), Room No.-7, 1st Floor, Administration Block, Delhi Police Traffic Headquarter, Dev Prakash Shastri Marg, Todapur, Delhi- 110012.
7. Sh. Ashok Kr. Dy. CGM Civil, Delhi Transport Corporation, IP Estate, New Delhi
8. Sh. Rakesh Kumar, Superintending Engineer 1/central zones, South Delhi Municipal Corporation Zonal office building, Jal Vihar, New Delhi.
9. Sh. K. D Sharma EE, North Delhi Municipal Corporation, Office of the Executive engineer (Project)/ KPZ, Near Railway under bridge, Sawan Park, Delhi- 54
10. Sh. Surendra Singh, Superintending Engineer(QC), Office of SE(QC), East Delhi Municipal Corporation, 419, Udyog Sadan, Patparganj Industrial Area Delhi- 110092.
11. Sh. T.R. Meena, EE, New Delhi Municipal Council, Palika Kendra, Sansad Marg, New Delhi.
12. The Chief Executive Officer, O/o Cantonment Board, Sadar Bazar, Delhi Cantt- 110010 – with the request to nominate a nodal officer in the case.
13. Mr. Sheikh Shamim, Manager/Architect, DMRC, Metro Bhawan, 13, Fire Brigade Lane, Barakhamba Road, New Delhi-110001.
14. Mr. Pawan Aggarwal SE Civil, Delhi State Industrial & Infrastructure Development Corporation (DSIIDC), Ltd, Head Quarter, N-36, Bombay Life Building, Connaught Circus, New Delhi – 110001
15. Sh. Gurucharan Singh EE, Delhi Tourism & Transportation Development Corporation Ltd (DTTDC). Head Office - 18-A, DDA SCO Complex, Defence Colony, New Delhi -110024
16. Managing Director, Delhi Transport Infrastructure Development Corporation Ltd. (DTIDC), 2nd floor, Maharana Pratap ISBT, Kashmere Gate, Delhi – 06 - with the request to nominate a nodal officer in the case.
17. Sh. Ajay Raj Karan, Addl Vice President, BSES Rajdhani Power Ltd., BSES Bhawan, Nehru Place, New Delhi- 110019
18. CEO, BSES Yamuna Power Ltd, Shakti Kiran Building, Karkardooma, Delhi- 110032.
19. CEO, Tata Power Delhi Distribution Limited (TPDDL), NDPL House, Hudson Lines Kingsway Camp, Delhi-110 009
20. Ms. Charul Shukla, GM (Architect), Airports Authority of India (AAI), Rajiv Gandhi Bhawan, Safdarjung Airport, New Delhi- 110003.
21. Chief Engineer (Planning and Design), Northern Railway Zone, Ministry of Railways, Baroda House, New Delhi- with the request to nominate a nodal officer in the case.
22. Sh. Subhash Chandra Vashishth, Co- Founder & Director, Centre for Accessibility in Built Environment Foundation (CABE), B-14, Block B, Vatika Apartments, Mayapuri, New Delhi 110064.

23. Sh. Rahul Gambhir, Joint Secretary, National Association for the Blind(NAB) Delhi, Sector-5, R.K. Puram, New Delhi- 110022
24. Ms.Shoba Tuli, Secretary, Thalasseemics India, A-9, Nizamuddin West. New Delhi-110013.
25. Dr.Uma Tuli, Founder/Managing Secretary, Amar Jyoti Charitable Trust, Karkardooma, Vikas Marg, Delhi-92
26. Sh. Arun Shah, Director- Development, All India Federation of the Deaf, North end Complex, Shri Ram Krishna Ashram Marg, New Delhi-110001
27. Ms. Anjee Agarwal, Executive Director, Samarthyam, B/175, Mansarovar Garden, New Delhi-110015.
28. PA to Spl. Secretary cum Director, Social Welfare, GLNS Complex, Delhi Gate, Delhi- 110002.

A. Madhavi
10/1/22
(Dr. A. Madhavi)
DD (PwDs Welfare Branch)

E.No. 82/1402/Acc. Std/ADIII/DSW/2021-22/19167-19197 Dated: 10 JAN 2022

Copy for information:

1. SO to Chief Secretary, Delhi, 3rd Delhi Secretariat, IP Estate, New Delhi, Delhi-110002.
2. PS to Secretary (SW), Department of Social Welfare, GNCTD, GLNS Complex, Delhi Gate, New Delhi-02.
3. PA to Joint. Director (SW), Department of Social Welfare, GNCTD, GLNS Complex, Delhi Gate, New Delhi-02.

A. Madhavi
10/1/22
(Dr. A. Madhavi)
Deputy Director (PwDs Welfare Branch)

ANNEXURE-D (COLLY.)

16

DEPARTMENT OF SOCIAL WELFARE
GOVERNMENT OF NCT OF DELHI
GLNS COMPLEX, DELHI GATE NEW DELHI
(Persons with Disability Welfare Branch)

F.No.82/1402/Acc.Std/AD-III/DSW/2021-22/Pt-I/20177-20184

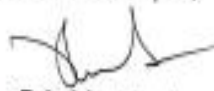
Dated: 28 JAN 2022

SANCTION ORDER

Administrative Approval and Expenditure Sanction of the Competent Authority i.e. Special Secretary cum Director, (HOD) Department of Social Welfare is accorded /conveyed towards appointment of project consultant 'School of Planning and Architecture, New Delhi.

- a) Administrative Approval of Consultancy regarding Social Disability Audit to 'School of Planning and Architecture, New Delhi as per order of Hon'ble High Court of Delhi in the matter titled Jyoti Singh Vs Nand Kishore,MAC Appeal no. 870/2011 and subsequent order by the worthy Chief Secretary Delhi dated 30/12/2021.
- b) Expenditure Sanction of Rs. 20,00,000/- (Twenty Lakh) as per following schedule-
 - i. 35 percent of the project i.e. Rs. 7,00,000/- (Seven Lakh Rupees only) with Appointment Letter,
 - ii. 35 percent of the project i.e. Rs. 7,00,000/- (Seven Lakh Rupees only) on submission of interim report.
 - iii. 30 percent of the project i.e. Rs. 6,00,000/- (Six Lakh Rupees only) on submission of Final report.

The expenditure involved in this account will be incurred from the Head 223502101800020 'State programme/Events for 'Socially & physically Disadvantaged persons. The payment will be made only through electronic bank transfer in the name of School of Planning and Architecture, New Delhi, A/C No. 10310544230, STATE BANK OF INDIA, IFSC CODE: SBIN0001187, NEFT CODE: SBIN0001187, MICR CODE: 110002049, SWIFT CODE : SBININBB701

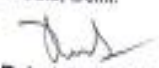


Rahul Aggarwal
Dy. Director (Disabilities)

F. No. 82/1402/Acc.Std/AD-III/DSW/2021-22/Pt-I
Copy to :-

Dated: 28 JAN 2022

1. DCA, Deptt. of Social Welfare, GLNS Complex, Delhi Gate, Delhi.
2. DDO (HQ), Deptt. of Social Welfare, GLNS Complex, Delhi Gate, Delhi 110002.
3. Pay & Accounts Officer , PAO XIV through DDO.
4. Cashier, Deptt. of Social Welfare, GLNS Complex, Delhi Gate, Delhi.
5. Director, School Of Planning and Architecture, 4, Block B, Besides SBI, Indraprastha Marg, IP Estate, New Delhi-110002
6. Dy. Director (Planning), Deptt. of Social Welfare, GLNS Complex, Delhi Gate, Delhi.
7. PS to Pr.Secretary(SW), Deptt. of Social Welfare, GLNS Complex, Delhi Gate, Delhi
8. PA to Special Secretary cum Director (SW),GLNS Complex, Delhi Gate, Delhi.
9. Guard file


Rahul Aggarwal
Dy. Director (Disabilities)

OC

GOVERNMENT OF NCT OF DELHI
Department of Social Welfare
GLNS Complex, Delhi Gate, New Delhi - 110 002

F.No.82/1402/Acc. Std./ADIII/DSW/2021-22/Pt. FU 20190-20193 Dated:

28 JAN 2022

To,

The Director,
 School of Planning and Architecture
 4, Block B, Indraprastha Estate,
 New Delhi- 110002

Subject: Work Order in favour of School of Planning and Architecture(SPA) to conduct a Social Disability audit of accessibility of road infrastructure in selected stretches of Delhi.

Sir,

With reference to the subject cited above, I am directed to convey the approval of the competent authority for appointment of School of Planning and Architecture(SPA), 4, Block B, Indraprastha Estate, New Delhi- 110002 as an agency for conducting the social disability audit of accessibility of road infrastructure in selected stretches of Delhi with the following terms and conditions:

1. Adherence to the order of Hon'ble High Court of Delhi dated 16/12/2021 in the matter titled Jyoti Singh Vs Nand Kishore, MAC Appeal no. 870/2011 and subsequent order by the worthy Chief Secretary Delhi dated 30/12/2021.
2. The agency should initiate the Disability Audit immediately after receiving the work order.
3. Maintaining an audio-video recording of the Disability Audit and sharing the same with DSW.

The objectives of this consultancy work are:

- i) To undertake a Social Disability Audit of accessibility to road infrastructure in select stretches of Delhi.
- ii) To identify problems and issues of the current status
- iii) To give suggestions and systemic solutions including technological solutions to improve the road infrastructure based on the social disability audit so as to make it user friendly and accessible to PwD persons.

Scope of the Work:

The scope of this consultancy work shall encompass the following:

- i) The Social Disability Audit shall be conducted in 5 selected stretches of roads of around 2 km length each, in Central, South, North, East and West Delhi.
- ii) The Audit shall be limited to status assessment of road infrastructure only from disability perspective
- iii) The Audit shall be carried out by way of observation (and measurement wherever applicable)
- iv) The Audit shall be limited to the following disabilities viz.
 - a) Physical disability, b) blindness and c) deaf
- v) While the Audit checklist shared by Social Welfare Department, GNCTD can serve as reference point, SPA shall finalise the audit format after due deliberation with the stakeholders.
- vi) Accessibility to road infrastructure shall include foot paths, road crossing, road signals, ramps, railings, access to bus stops, access to plots/buildings, access to metro stations, access to taxi/auto rickshaw stands, road markings, lighting, audio-visual aids, tactile flooring, etc.
- vii) The scope of work includes suggestions and solutions for improvement but does not include detailed architectural/engineering design drawings/cost estimates. Regarding this, the Sagamya Bharat app developed by GOI shall also be looked into while suggesting robust ground level monitoring systems for sustainable solutions based on audit.

Methodology

The Social Disability Audit shall be carried out in the following manner by the SPA New Delhi team:

- Stage 1 – Consultations with officials of the Social Welfare Department, GNCTD and focused group discussions with related stakeholders including NGOs related to disability
- Stage 2 – Finalization of road stretches in various parts of the city
- Stage 3 – Finalization of checklist in a consultative manner
- Stage 4 – Conduct of physical survey for the access audit and status assessment by
 - a) Observation
 - b) Measurement (wherever needed)
 - c) Photographs
- Stage 5 – Compilation of Audit findings
- Stage 6 – Presentation and Discussion
- Stage 7 – Audit Report Submission



योजना तथा वास्तुकला विद्यालय, नई दिल्ली

(संसद के अधिनियम के तहत राष्ट्रीय महत्व का संस्थान,
शिक्षा मंत्रालय, भारत सरकार)

School of Planning and Architecture, New Delhi

(An Institution of National Importance under an Act of Parliament,
Ministry of Education, Government of India)



आजादी का
अमृत महोत्सव

प्रो. डॉ. पी.एस.एन राव
निदेशक

Prof. Dr. P.S.N. RAO
DIRECTOR

Ref. No.PSNR/DIR/SPA/2022

18th February, 2022

Subject : HIGH COURT MATTER – Jyoti Singh vs. Nand Kishore, SOCIAL
AUDIT of 5 stretches of Roads in Delhi.
Reg. : Time Table for Social Disability Audit of 5 stretches.

Madam/Sir,

In connection with the subject matter and further to the decisions taken in the last meeting of the Nodal Officers with SPA, Delhi on 10th February, 2022, the Social Disability Audit Surveys (alongwith videography and photography) shall be undertaken as per time table given hereunder:

Sr. No.	Geographical Location	Road/ Stretches	Date of Social Disability Audit Survey (10 am to 4 pm)
1.	West - Delhi	Jail Road- from Tilak Nagar Metro Station to Salvage Park (2.67 kms)	19.02.22
2.	South - Delhi	Vivekananda Marg - from Hayatt Hotel Ring Road to Junction to National Association of Blind Campus. (2.1 kms)	20.02.22
3.	East - Delhi	Meharaja Surajamal Marg - from Vishwas Nagar to Jhilmil colony (2.13 km)	21.02.22
4.	Central - Delhi	Lodhi Road - from Aurbindo Marg Junction to Blind Relief Association (2.64 kms)	22.02.22
5.	North - Delhi	Shyam Nath Marg - from ISBT to Vidhan Sabha (2.11 kms)	23.02.22

The surveys shall be carried out by the SPA Team comprising of the following:

1. Dr. Pankaj Kant (Mobile - 9654100096)
2. Shri. Sairam Dasari (Mobile - 9650203176)
3. Mr. Abheek Maily (Mobile - 9038833561)
4. Mr. Akshay Dabral (Mobile - 8755693110)

For kind information for all Nodal Officers concerned.

Thanking you,

Yours faithfully,

PSURAO

(Prof. Dr. P.S.N. Rao)
email-drpsnrao@hotmail.com
Tel: 9891137388

A) ALL NODAL OFFICERS: (As per the list enclosed)

B) SPA OFFICERS:

Prof. Dr. Ashok Kumar, Prof. Dr. Sanjay Gupta, Prof. Dr. R. Bosees

C) Shri Rahul Aggarwal,

Dy. Director (Disabilities), Email: anurhccat2010@gmail.com

CC:

For kind information,

Dr. Rashmi Singh, IAS

Special Secretary and Director (Disabilities), Email: drswd@delhi@gmail.com, rshmi.net@gmail.com

4-ब्लॉक-बी, इन्द्रप्रस्था एस्टेट, नई दिल्ली, 110002 भारत
दूरभाष : 011-23702385, फैक्स : +91 11 23702383

वेबसाइट: www.spa.ac.in

4-Block-B, Indraprastha Estate, New Delhi-110002 India
Ph: 011-23702385, Fax: +91 11 2370 2383
Website: www.spa.ac.in

LIST OF NODAL OFFICERS under Jyoti Singh vs Nand Kishore matter of Hon'ble High Court of Delhi					
S.No.	Stakeholder Department/Agencies	Nodal Officer	Designation	E-mail ID	Contact Number
1.	Department of Public Works	Sh. Nityanand Bharwar	Superintending Engineer	sepuwds@him32@gmail.com	9968493143
2.	Urban Development Department	Sh. Satish Kumar	DD LB-II	mbudddepartment@gmail.com	9335468480
3.	Transport Department	Sh. Sachin Sharma	Section Officer	cs.narvani@delhi.gov.in	9718038039
4.	Spl. Commissioner of Police/Traffic	Sh. Shriv Keshari Singh	DCP Traffic (HQ-II)	dcp.dtpmod@delhipolice.gov.in	8130099066
5.	Delhi Transport Corporation	Sh. Ashok Kumar	Dy. CGM Civil	dycgmcivilhq@gmail.com	8826690549
6.	South Delhi Municipal Corporation	Sh. P. K. Jain	Superintending Engineer	pkjain@gmail.com	9717787744
7.	North-West Delhi Municipal Corporation	Sh. K. D Sharma	Executive Engineer	semlkps@gmail.com	9717787748
8.	East Delhi Municipal Corporation	Sh. Surendra Singh	Superintending Engineer(QC)	seqcedmc@gmail.com	9717788516
9.	New Delhi Municipal Council	Sh. T. R. Meena	Superintending Engineer	trameena_57@yahoo.com	9810681135 011-23363874
10.	DMRC	Mr. Shashik Shamim	Mgr/Architecture	samim_dmrc@gmail.com	8527166488
11.	Delhi State Industrial & Infrastructure Development Corporation(DSIIDC), Ltd	Mr. Pawan Aggarwal	Superintending Engineer(Civil)	pawan.delhi88@gmail.com	9212333889
12.	Delhi Tourism & Transportation Development Corporation Ltd (DTDC).	Sh. Gurucharan Singh	Executive Engineer	sepbldttdc@gmail.com	9810499964

13.	Delhi Transport Infrastructure Development Corporation Ltd. (DTIDC)	Sh. G.S. Kohli	Executive Engineer (Civil)	agony2.dhdc@delhi.gov.in	9810327863
14.	BSES Yamuna Power Ltd	Sh. Ajay Raj Karan	Add. Vice President	ajay.karan@relianceada.com	9913663471
15.	Airports Authority of India(AAI)	Ms. Charul Shukla	GM (Architect)	charulshukla@aii.aai.gov.in	9810941262
16.	TATA Power Delhi Distribution Limited (TPDDL)	Sh. Vipin Kalra	Deputy General Manager	vipin.kalra@tatapower-dli.com	9978836133
Social Welfare Department, GNCTD					
Sr. No.	Name of the Department	Name of the Officer	Designation	Email-ID	Contact Number
01.	Department of Social Welfare	Shri Rahul Aggarwal	Dy Director	aswdirector2010@gmail.com	9912258415
02.	Department of Social Welfare	Dr. Rashmi Singh, IAS	Special Secretary, Director (Disabilities)	dirswd.del@gmail.com rashmi.net@gmail.com	9810590919
SPA, New Delhi Officers					
Sr. No.	Name of the Department	Name of the Officer	Designation	Email-ID	Contact Number
01.	SPA, New Delhi	Prof. Dr. P.S.N. Rao	Director	drpsnrao@hotmail.com	9891137388
02.	SPA, New Delhi	Prof. Dr. Ashok Kumar	Dean(Academics & Student Affairs)	a.kumar@spa.ac.in	9988076056
03.	SPA, New Delhi	Prof. Dr. Sanjay Gupta	Dean (Faculty Welfare) Prof. of Transport Planning	drsgupta19@gmail.com	9871860530
04.	SPA, New Delhi	Prof. Dr. R. Biswas	Professor of Physical Planning	rbiswasiitd@gmail.com r.biswas@spa.ac.in	9868731874

5. It is hoped that all parties will assist in the much-needed exercise which has been initiated under the supervision and guidance of the Chief Secretary, GNCTD. A report in this regard shall be filed by GNCTD before the next date.
6. Renotify on 10.03.2022.
7. The order be uploaded on the website forthwith.

NAJMI WAZIRI, J

FEBRUARY 22, 2022/rd